

DAVINDER SINGH VERSUS STATE OF HARYANA AND OTHERS

Present: Mr. Ish Puneet Singh, Advocate, for the petitioner.

Mr. Chetan Sharma, Deputy Advocate General, Haryana  
for respondent Nos. 1 & 3.

Mr. Siddharath Sandhu, Assistant Advocate General, Punjab  
for respondent Nos. 2 & 4.

None for respondent No. 5.

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Pursuant to the previous order dated 15.03.2024, learned counsel representing State of Punjab, has produced a copy of Zero FIR bearing No. 0075, dated 02.04.2024, which has been registered at Police Station Patra, District Patiala, based on the statement made by injured-Pritpal Singh, which came to be recorded on 14.03.2024. The aforesaid FIR is taken on record as '**Mark-Y**'.

In addition, Mr. Sarfaraz Alam, Superintendent of Police, Patiala and Mr. Daljit Singh Virk, DSP, who are present in Court, submit that FIR in question has been registered without consulting the medical records of the injured as the same were not available with them.

In view thereof, learned Assistant Advocate General, Punjab, is requested to get specific instructions as regards providing of the complete medical record of injured-Pritpal Singh to the investigating agency and also to apprise the Court that once the officer concerned while registering the aforementioned FIR was of the view that cognizable offence is made out, based on the statement of injured, as to why Zero FIR (supra) has been registered regarding the incident, especially when the injured specifically alleges in his statement dated 14.03.2024, that he was picked up from the territory of Punjab and taken to the territory of Haryana, where he was beaten up mercilessly.

List on **09.04.2024** for further consideration.

**April 02, 2024**

*'dk kamra'*

**( HARKESH MANUJA )  
JUDGE**